

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2277
ANSWERED ON:06.03.2003
UNIFORM LAW GUIDELINES ADOPTION OF CHILDREN
RAGHUVANSH PRASAD SINGH;RAM PRASAD SINGH

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is no uniform law/guidelines for adoption of children in the country;
- (b) whether the Union Government propose to make uniform guidelines/law for adoption of children; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) (b) & (c) The Hindu Adoption and Maintenance Act, 1956 and the Juvenile Justice(Care and Protection of Children) Act, 2000 provide for adoption of children in India. Guidelines on in-country adoptions were issued to States for the first time in 1998 to streamline the procedure involved in adoption.